## O.A.NO.487/97

FRIDAY, THIS THE 11TH DAY OF APRIL, 1997.

## CORAM:

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1. K Damodaran
  Kottala House
  P.O.Nileshwar
  Kasargode District
  Working at BWW Dispensary as
  Chowkidar
  P.O.Nileshwar
  Kasargode District
- 2. E Gopi
  Edacheriyil House
  Sreeshta Junction
  Payangadi P.O.
  Kannur District
  Working at the Assistant Welfare
  Commissioner as Chowkidar
  P.O.Thana
  Kannur District
- P Balakrishnan Panicker
  Edavathukunnummal House
  Mandankavey P.O.
  Naduvallur,Quilandy
  Working at BWW Dispensary as Chowkidar
  P.O.Perumanna
  Kozhikode District
- P Kumaran
  Kaithachal House
  P.O.Tholambra, Via Peravoor
  Kannur District
  Working at BWW Dispensary as Chowkidar
  P.O.Palayad, Tellicherry
- 5. V Gopalakrishnan
  Edakunanji Kizhakkethil House
  P.O.Tholassery
  Thiruvalla
  Pathanamthitta
  Working at BWW Dispensary as Chowkidar
  P.O.Kondooty
  Malappuram District
  ... Applicants

By Advocate Mr VV Surendran

Vs

1. The Welfare Commissioner
Labour Welfare Organisation
Government of India
Ministry of Labour
No.75 Basareswara Road
Bangalore - 560052

- 2. The Director General (LW)
  Government of India
  Ministry of Labour
  Baisalmer House
  Mansingh Road
  New Delhi 110 011
- The Secretary
  Ministry of Labour
  Nirman Bhawan
  New Delhi

Respondents

By Advocate Mr TR Ramachandran Nair, ACGSC

The application having been heard on 11.4.1997, the Tribunal on the same day delivered the following:

ORDER

## HON'BLE MR A V HARIDASAN, VICE CHAIRMAN :

The grievance of the five applicants working as Chowkidars in the Labour Welfare Organisation is that the question of grant of night duty allowance and payment of enhanced washing allowance to them is hanging fire despite representations made on this behalf repeatedly. They have filed this application for a direction to this respondents to grant night duty allowance and enhanced washing allowance. Learned counsel on either side invited our attention to the communication dated 29.11.1996 issued by the Staff Grievance Officer to the General Secretary of the Union. It is stated, therein that the grant of night duty allowance to the Chowkidar and enhancement of washing allowance are being vigorously considered by the Ministry and that a specific order has not so far been received. The counsel for applicants stated that it would be appropriate if respondents are directed to take a final decision within a reasonable time. In the light of the submissions of the counsel at Bar, we admit the application and dispose of it with directions to respondents to take appropriate decision in regard to the claims of this applicants in accordance with the rules and instructions on this behalf on merits within three months from the date of communication of this order and if the

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decision is in favour of the applicants, to disburse to the applicants the monetary benefits flowing from such a decision within one month from the date of taking such a decision. No order as to costs.

Dated, the 11th April, 1997.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

AV HARIDASÁN VICE CHAIRMAN

vs714